

Limited Hyderabad had been declared sick and referred to BIFR:

(b) whether the Government propose to allow IDPL to handover its marketing division to any private agency to boost the open market sale of its products;

(c) whether as a part of the revival strategy the Government direct all the Government Hospitals, Dispensaries and Departments to procure drugs and medicines on a priority basis from IDPL only; and

(d) whether the Government propose to transfer IDPL to the Ministry of Health with the view to bring producer and consumer under one umbrella?

THE MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SIS RAM OLA):

(a) Yes, Sir. IDPL, including its Hyderabad Unit, was referred to BIFR and has been declared sick.

(b) and (c). There is no such proposal at present.

(d) No, Sir.

[Translation]

Atankwadi Shivirs

3747. SHRI SATYA DEO SINGH .

KUMARI UMA BHARATI :

PROF. OMPAL SINGH NIDAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned, "Atankwadi Shivir ura diye jayange" Farooq, appearing in the 'Navabharat Times', dated November 8, 1996; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) and (b). Government has seen the news report in question. It is aware that Pakistan has continued to be actively involved in sponsoring, aiding and abetting terrorism in Jammu and Kashmir and other parts of the country, and for this purpose it has been training, indoctrinating, arming and infiltrating terrorists and subversive elements into the State. Apart from the utmost vigilance at the border and along the LOC to contain infiltration, and sustained operations against the terrorists within the State, a close watch on Pakistan's activities in this regard is also being maintained.

Government has consistently urged Pakistan to desist from sponsoring trans-border terrorism and violence. Their involvement in these activities has also been continuously exposed at the international level through diplomatic and other channels. Action in this direction will continue to be pursued, and Government will take all necessary steps to safeguard the country's security.

12.00 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Ltd. for the year 1995-96.

[English]

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : Sir, I beg to lay on the Table-

(1) A copy the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(2) A copy the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1995-96.

[Placed in the Library. See No. LT-1078/96]

Notification under Sub-section (6) of Section 3 of the Essential Commodities Act, 1955 etc.

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : Sir, I beg to lay on the Table-

(1) A copy of the Sugar (Price Determination for 1996-97 production) Order, 1996 (Hindi and English versions) published in Notification No. G.S.R. 502 (E) in Gazette of India dated the 30th October, 1996, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in the Library. See No. LT-1079/96]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1995-96.

[Placed in the Library. See No. LT-1080/96]

Notification under Sub-Section (3) of Section 40 of the Protection of Human Right Act, 1993 etc.

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table-

A copy of the National Human Rights Commission (Annual Statement of Accounts) Rules, 1996 (Hindi and

English versions) published in Notification No. G.S.R. 454(E) in Gazette of India dated the 7th October, 1996, under sub-section (3) of section 40 of the protection of Human Rights Act, 1993, together with a corrigendum thereto published in Notification No. G.S.R. 563 (E) (Hindi and English versions) dated the 11th December, 1996.

[Placed in the Library. See No. LT-1081/96]

Notification under sub-section (3) of section 109 of the Multi-state Cooperative Societies Act, 1984 and Annual Report of Indian Council of Agricultural Research, New Delhi for the year 1995-96 etc.

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) (SHRI CHATURANAN MISHRA) : Sir, I beg to lay on the Table-

- (1) A copy of the Multi-State Cooperative Societies (Privileges Properties and Funds, Accounts, Audit, Winding up and Execution of Decrees, Orders and Decisions) (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 148(E) in Gazette of India dated the 25th March, 1996, under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984, together with a corrigendum thereto (in English version only) published in Notification No. G.S.R. 329(E) dated the 23rd July, 1996.

[Placed in the Library. See No. LT-1082/96]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1994-95 together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in the Library. See No. LT-1083/96]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1995-96.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited,

Mumbai, for the year 1995-96, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Mumbai, for the year 1995-96.

[Placed in the Library. See No. LT-1084/96]

- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 —

- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1994-95.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT-1085/96]

- (b) (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvanthapuram, for the year 1993-94.
- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvanthapuram, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the Library. See No. LT-1086/96]

- (c) (i) Review by the Government of the working of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1992-93.
- (ii) Annual Report of the U.P. State Agro Industrial Corporation Limited, Lucknow, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in the Library. See No. LT-1087/96]

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 1995-96.